

Government of India
Ministry of Commerce & Industry
Department of Commerce

PUBLIC NOTICE NO. 35 (RE-00)/1997-2002

New Delhi, the 29th September, 2000

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.1) (RE-2000), 1997-2002.

1. Following shall be added at the end of paragraph 4.15:

The provisions of paragraph (b) and (c) above shall not be applicable to DEPB. DEPB which is in the nature of duty credit entitlement must be valid on the date on which actual debit of duty is made.

2. The following shall be added at the end of paragraph 5.3(v)(i) :

Simultaneously these agencies will also certify that the imported item(s) is actually a metallic waste/scrap/seconds/defective as per the internationally accepted parameters for such a classification.

3. The paragraph 6.6(c) shall be amended to read as under:

“The indigenous manufacturer intending to supply capital goods to the EPCG licence holder may apply to the licensing authority for the issuance of Advance licence for deemed exports for import of inputs including components required for the manufacture of capital goods to be supplied to the EPCG licence holder.

4. The following shall be added as paragraph 6.6 A.

6.6A	Transitional Arrangement	The indigenous manufacturers who have obtained EPCG licences, upto 31-3-2000 under 0%/10% EPCG Scheme or under 5% EPCG Scheme prior to the issuance of this Public Notice, for
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import of components required for manufacture of capital goods to be supplied to the EPCG licence holder , shall be entitled for the issuance of Advance Licence for deemed exports for the same CIF value and the FOR value and for the same items of import and supply. This facility shall however be available in respect of those EPCG Licences, which have not been utilized at all. All such requests, including the ones for conversion of pending applications for the issuance of EPCG licence for components into the application for Advance Licence for deemed exports, shall be entertained without payment of any additional fee.

5. The first sentence of paragraph 6.12 shall be amended to read as under:

The licence holder shall produce to the concerned licensing authority a certificate by the jurisdictional central excise authorities or by an independent chartered Engineer, as the case may be, confirming installation and use of capital goods within six months from the date of completion of imports.

6. The following shall be added as paragraph 6.20:

Transitional arrangement	6.20	In respect of EPCG licences issued between 1.4.2000 to 26.4.2000 under 5% EPCG scheme where bill of entry has been filed prior to 27.4.2000, the licence holder may apply for issuance of EPCG licence under the Policy prevalent during AM2000 either under zero duty EPCG scheme or under 10% EPCG scheme as per the eligibility criteria applicable to such Scheme. The licence holder shall submit a revised application as given in Appendix-10A of Handbook of Procedure (Vol.1) (incorporating amendment upto 31.3.99) alongwith copies of EPCG licence. No additional document and fee shall be required to be submitted by the licence holder. The Licensing Authority shall issue the licence under zero duty/10% EPCG scheme, as the case may be, without changing the description of items or the CIF value.
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7. The first sub-paragraph of paragraph 7.38 shall be amended to read as under:

An application for grant of credit under DEPB may be made to the licensing authority concerned in the form given in Appendix-11C alongwith the documents prescribed therein. The provisions of paragraph 7.2 shall be applicable for DEPB also. The FOB value in free foreign exchange shall be converted into Indian rupees as per the authorised dealer's T/T buying rate, prevalent on the date of negotiation/ purchase/collection of document. The DEPB rate of credit shall be applied on the FOB value so arrived.

8. The last sub-paragraph of paragraph 7.38 shall be amended to read as under:

In such cases where the application for grant of DEPB credit is filed after realisation of export proceeds, the FOB value in free foreign exchange shall be converted into Indian rupees as per authorised dealers T/T buying rate, prevalent on the date of negotiation/purchase/collection of documents. The DEPB rate of credit shall be applied on the FOB value so arrived. The CIF value of imports affected under the DEPB shall not exceed the FOB value against which the DEPB has been issued. The licensing authorities shall incorporate an endorsement to this effect on the DEPB and shall also mention the FOB value in (Indian rupees) on the DEPB.

9. The following amendments shall be made in the Appendix– 28A:-

(A) Product Group: Electronics, Product Code: 83

(i) The description of export product at S. No: 1 shall be corrected to read as under:-

“Compulsory Electronic Rotary Spraying Machine/Cabin of different types/widths fitted with or without steam operation chambers, guns, pumps, economiser”.

(ii) The description of export product at S. No: 6 shall be corrected to read as under:-

“ Digital Panel Meter/ Modules for Voltage Current”.

(iii) The description of export product at S. No: 36 shall be corrected to read as under:-

“Quartz Analog Clocks/Time Pieces with or without Alarm/Chime/Pendulum Function & Quartz timing Mechanism/Movement for the above types of clocks/Time Pieces (in causing)/SKD condition”.

(iv) The description of export product at S. No: 52(iii) shall be corrected to read as under:-

“ Capacitor Grade Metalized Plastic Film”.

(B) Product Group: Textiles, Product Code: 89

(I) The description of export product at S. No: 44 (a), (b) and (c) shall be amended by adding the word and expression “ Bleached/” at the beginning of each of the three entries.

This issues in Public Interest.

Sd/-

(N.L.Lakhanpal)
Director General of Foreign Trade.

Copy to all concerned,
By orders etc.

(A.K. Srivastava)
Dy. Director General of Foreign Trade